

Govt. of Jharkhand  
**Forest, Environment and Climate Change Department**

**Notification**

File No-6/Vanprani (wetland)-08/2016-2138/Ranchi, Dated—22-05-18

In exercise of the powers conferred by section-25 read with sub-sections (1) and clause (v) of sub-section (2) and sub-section (3) of section-3 and sections-23 of the Environmental Protection Act, 1986, the Central Government has notified the "Wetland (Conservation and Management) Rules 2017" Ministry of Environment, Forest and Climate Change notification No-GSR1203(E) dated-26 September 2017. In pursuance of the said rules the Government of Jharkhand hereby reconstitute by amending notification No-1079 dt. 10.03.2017 the Jharkhand State Wetlands Authority, comprising of following members:-

(i)	Minister in-charge of the Department of Forest, Environment and Climate Change Department, Jharkhand	Chairperson
(ii)	Chief Secretary	Vice Chairperson
(iii)	Additional Chief Secretary/Principal Secretary/Secretary, Forest, Environment and Climate Change Department	Member
(iv)	Additional Chief Secretary/Principal Secretary/Secretary, Urban Development and Housing Department	Member
(v)	Additional Chief Secretary/Principal Secretary/Secretary, Rural Development Department.	Member
(vi)	Additional Chief Secretary/Principal Secretary/Secretary, Water Resources Department.	Member
(vii)	Additional Chief Secretary/Principal Secretary/Secretary, Agriculture, Animal Husbandry & Co-operative department.	Member
(viii)	Additional Chief Secretary/Principal Secretary/Secretary, Tourism, Arts, Culture, Sports & Youth Affairs Department.	Member
(ix)	Additional Chief Secretary/Principal Secretary/Secretary, Revenue, Registration & Land Reforms Department.	Member
(x)	Principal Chief Conservator of Forest, Jharkhand.	Member
(xi)	Chief Wildlife Warden, Jharkhand.	Member
(xii)	Director, Jharkhand Space Application Centre, Ranchi.	Member
(xiii)	Member Secretary, Jharkhand Bio-Diversity Board, Jharkhand	Member
(xiv)	Member Secretary, Jharkhand Pollution Control Board, Ranchi.	Member
(xv)	Additional Principal Chief Conservator of Forest, Regional Office, MoEF&CC, Ranchi	Member
(xvi)	One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning & socio-economics.	Members
(xvii)	Special Secretary/Additional Secretary/Joint Secretary, Forest, Environment and Climate Change department	Member Secretary

2. The expert members as prescribed at (xvi) above shall be nominated by the Department.

3. The State Wetland Authority shall exercise the following powers and perform the following functions, namely:-

- (a) prepare a list of all wetlands of the State.
- (b) prepare a list of wetlands to be notified taken into cognizance any existing list of wetlands prepared/notified under other relevant State Acts.
- (c) recommend identified wetlands, based on their Brief Documents, for regulation under the notification.
- (d) prepare a comprehensive digital inventory of all wetlands within a period of one year from the date of publication of these rules and upload the same on a dedicated web portal to be developed by the Central Government for the said purpose; the inventory to be updated every ten years;
- (e) develop a comprehensive list of activities to be regulated and permitted within the notified wetlands and their zone of influence;
- (f) recommend additions, if any, to the list of prohibited activities for specific wetlands;
- (g) define strategies for conservation and wise use of wetlands within their jurisdictions; wise use being a principle for managing these ecosystems which incorporates sustainable uses (such as capture fisheries at subsistence level or harvest of aquatic plants) as being compatible with conservation, if ecosystem functions (such as water storage, groundwater recharge, flood buffering) and values (such as recreation and cultural) are maintained or enhanced;
- (h) review integrated management plan for each of the notified wetlands (including trans-boundary wetlands in coordination with Central Government), and within these plans consider continuation and support to traditional uses of wetlands which are harmonized with ecological character,
- (i) in cases wherein lands within boundary of notified wetlands or wetlands complex have private tenancy rights, recommend mechanisms for maintenance of ecological character through promotional activities;
- (j) identify mechanisms for convergence of implementation of the management plan with the existing State Level development plans and programmes;
- (k) ensure enforcement of these rules and other relevant Acts, rules and regulations and on half-yearly basis (June and December of each calendar year) inform the Central Government on the status of such notified wetlands through a reporting mechanism;
- (l) coordinate implementation of integrated management plans based on wise use principal through various line departments and other concerned agencies;

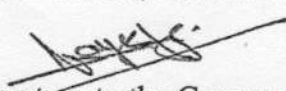
- (m) functions as nodal authority for all wetland specific authorities within the State administration;
  - (n) issue necessary directions for conservation and sustainable management of wetlands to the respective implementing agencies;
  - (o) undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands; and
  - (p) Advise on any other matter suo-moto, or as referred by the State Government Administration;
4. The Authority shall constitute:-
    - (a) a technical committee to review brief documents, management plan and advise on any technical matter referred by the Wetlands Authority, and
    - (b) a grievance committee consisting of four members to provide a mechanism for hearing and forwarding the grievances raised by public to the Authority;
    - (c) The Committees mentioned in 4(a) and 4(b) above shall meet at least once in every quarter to perform their functions.
  5. The Jharkhand State Wetlands Authority shall meet at least thrice in a year. It will follow the timelines prescribed in Wetlands (Conservation and Management) Rules-2017.
  6. The term of the non-official members of the Authority nominated by the State Government shall be for a period not exceeding three years.
  7. From the date of final publication of this notification, notification no-1079 dated-10.03.2017 shall be superseded.

By order of the Governor of Jharkhand,

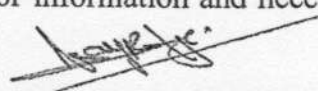
  
(A.K. Rastogi)

Special Secretary to the Government.

Memo No-6/Vanprani (wetland)-08/2016- 2138 /Ranchi, Dated 22-05-18  
**Copy forwarded to-** Superintendent, Government Press, Doranda, Ranchi with a request to publish in extraordinary Gazette.


  
Special Secretary to the Government.

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**Copy forwarded to-** Secretary, Ministry of Environment, Forest and Climate Change, Indra Prayavarn Bhawan, Jorbagh Road, Aliganj-110003, New Delhi/Director, Ministry of Environment, Forest & Climate Change, National River Conservation Directorate, CGO Complex, Lodhi Road, New Delhi-110510 for information and necessary action.

  
Special Secretary to the Government.

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Copy forwarded to- Principal Secretary to the Hon'ble Governor of Jharkhand, Ranchi/Principal Secretary to Chief Minister, Jharkhand, Ranchi/OSD to Chief Secretary of Jharkhand/All above Members of the of the Jharkhand State Wetlands Authority/Principal Chief Conservator of Forest, Jharkhand, Ranchi/Chief Wildlife Warden, Jharkhand, Ranchi for information and necessary action.

  
Special Secretary to the Government.

## 1. PREAMBLE

The Jharkhand State is one of the newly established states of Indian Union carved out of the state of Bihar in November 2000. The state comprises of the Chotanagpur Plateau, which forms a part of Deccan bio-geographic province. It is a hilly undulating plateau characterized by predominantly tropical forests and tribal settlements. This State is endowed with natural resources that need to be conserved and utilized in a sustainable manner for all-round development of the state in general and the marginalized tribal population in particular. The total geographical area of the state is 79,714 Sq km and lies between 21° 58' 00" to 25° 20' 00" N latitude and 83° 20' 00" to 87° 57' 00" E longitude.

As per India State of Forest Report, 2013 published by the Forest Survey of India, forest cover in the state is 23,473 km<sup>2</sup> which is 29.45% of the state's geographical area. Jharkhand shares its border with the states of Bihar in the north, Uttar Pradesh and Chhattisgarh in the west, Orissa to the south, and West Bengal in the east.

1.2 Jharkhand is endowed with rich cultural heritage and bestowed liberally with bounties of nature. The State is kaleidoscope of past splendors and present glory. A fascinating State with lush green forest, captivating wild life, enthralling water falls, exquisite handicrafts, sprawling water bodies, mesmerizing classical and folk dances and music and above all hospitable and peace loving people. The State of Jharkhand is blessed with immense bio-diversity, moderate climate, rich cultural and historical heritage, religious places of worship and ethnic aspects to make the State the ultimate destination for tourists.

1.3 The literary meaning of Jharkhand is "Land of Forest". Geographically, the state constitutes of the forest highland of Chhotanagpur plateau. The land is in eastern corner of "Vindhyas" mountain series and has distinct cultural, mineral and scenic resources. Jharkhand has a forest cover of 29.45%, where there is